

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3860
ANSWERED ON:14.12.2009
SC/ST BENEFICIARIES UNDER NREGS
Lal Shri Kirodi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of beneficiaries from SCs and STs at present under the National Rural Employment Guarantee Scheme (NREGS), State/UT-wise;
- (b) whether the Union Government has received complaints/reports regarding the violation of ban of machines and contractors and non-fulfillment of basic requirements under the scheme;
- (c) if so, the details thereof; and
- (d) the corrective measures taken/ proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

- (a): Data regarding participation of SCs and STs beneficiaries under NREGA is maintained in terms of the persondays of employment generated.State/UT-wise details for the year 2009-10 (up to October,09) is Annexed.
- (b) & (c): Ministry of Rural Development has received 85 complaints alleging use of machinery,13 complaints regarding engagement of contractors and 336 complaints relating to non-fulfillment of basic requirements under NREGA.
- (d): The corrective measures taken by the Ministry to minimize the occurrence of such cases are as under:
 - (i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.
 - (ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.More than 8.4.crore job cards and 2.4 crore muster rolls have been uploaded on the web site.
 - (iii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. 8.13 crore bank/post office accounts have been opened so far.
 - (iv) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.
 - (v) Independent Monitoring by eminent citizens has been approved.
 - (vi) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.